

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-117
IB-397(ND)/2020

IN THE MATTER OF:

M/s. Pristine Facility & Management Services Pvt. Ltd.
Vs.
Venice Maintenance LLP

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 21.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ranjit Khatri, Advocate
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to serve fresh notice at the registered office address of the Corporate Debtor and file the proof of service on or before next date of hearing along with an affidavit.

List the matter on 26.03.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)